BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 156/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.11.2017</u>

Name of the Company:

Narmada Construction (Indore) Pvt Ltd.

V/s.

Agroh Infrastructure Developer Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1

2.

ORDER

None present for Operational Creditor/ Petitioner. None present for Respondent.

Caveat no. 16/2017 filed by Corporate Debtor M.s Agroh Infrastructure but none present for caveator.

petitioner is directed to serve notice of date of hearing on corporate debtor along with copy of order and file proof of service.

List the matter on 16.11.2017 for objections of Respondent and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 09th day of November, 2017.